

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1833

ANSWERED ON:07.03.2006

PHALGUNA SAKA FAKE CURRENCY

Ahir Shri Hansraj Gangaram;Athithan Shri Dhanuskodi;Bishnoi Shri Kuldeep;Danve Shri Raosaheb Patil;Kanodia Shri Mahesh Kumar;Patel Shri Dahya Bhai V.;Patil Smt. Rupatai Diliprao Nilangekar;Rao Shri Sambasiva Rayapati;Solanki Shri Bhupendrasinh Prabhatsinh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of unearthed counterfeit currency racket alongwith the fake notes seized in the denominations of Rs. 500, Rs. 100 and Rs. 50 for the last three years;
- (b) whether the Government has taken any action to stop this menace;
- (c) if so, the action taken in this regard;
- (d) details of the action taken against each of the counterfeit currency racket unearthed during the last six months;
- (e) whether there is any mechanism in the Ministry to trace such rackets;
- (f) if so, the details thereof; and
- (g) if not, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a): As per information compiled by National Crime Records Bureau (NCRB), the denomination-wise details of counterfeit currency notes detected and the cases registered during the calendar years 2002 to 2004 and 2005 (up to June) are as follows:

Year Number of pieces of counterfeit notes detected. No. of cases registered

	Rs. 500	Rs. 100	Rs. 50	Total
2002	84794	221856	19104	325754
2003	43789	306961	30510	381260
2004	58219	331916	20032	410167
2005 (up to June)	20037	131541	14873	166451

Figures of 2005 are provisional
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(b) to (c): The Government has taken a number of steps to curb circulation of Fake Indian Currency Notes (FICN) in the country. These inter alia include shoring up of vigilance by the Border Security Force/Customs authorities to prevent smuggling of FICN into the country and dissemination of information on security features through print and electronic media for the benefit of public. Further, based on the recommendations of a High-level Committee set up by the Ministry of Finance, some additional security features have been incorporated in Indian bank notes making counterfeiting extremely difficult.

(d) to (g): `Police` and `Public Order` are State Subjects under the Seventh Schedule to the Constitution of India and therefore, State Governments are primarily responsible for prevention, detection, registration, investigation and prosecution of crimes including the crime of counterfeiting of Indian currency. However, Union Government has issued advisories to all the State Governments, Union Territory Administrations and the concerned law enforcement agencies to effectively tackle the menace of FICN. The Union Government has also advised the State Governments and Union Territory Administrations to consider handing over to the Central

Bureau of Investigation (CBI) the cases of FICN where there are suspected links of organized criminal gangs and which have inter-State/international ramifications. As per available information, during the years 2003, 2004 and 2005 (up to 2006), CBI has registered nine cases relating to seizure of fake currency notes.